

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
RAJYA SABHA
UNSTARRED QUESTION NO. 3232
ANSWERED ON 20/03/2026

GOVERNMENT e-MARKETPLACE

3232. SHRI TEJVEER SINGH
SHRI KESRIDEVSINH JHALA
SHRI MAYANKKUMAR NAYAK
DR. DINESH SHARMA
DR. ANIL SUKHDEORAO BONDE
SHRI DEEPAK PRAKASH
SHRI UJJWAL DEORAO NIKAM
SMT. DARSHANA SINGH

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) State-wise and Ministry-wise details of total procurement value transacted through GeM since inception;
- (b) the percentage of total Government procurement that is currently routed through GeM, and whether there is a roadmap for full integration;
- (c) whether removal of caution money has led to a measurable increase in new seller registrations, especially MSMEs; and
- (d) details of procurement undertaken by panchayats and cooperatives through GeM and steps taken to increase grassroots adoption;
- (e) safeguards in place to prevent cartelization, bid manipulation, or concentration of contracts among a limited number of vendors?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY

(SHRI JITIN PRASADA)

(a) Since its inception, the cumulative value of procurement made through GeM is ₹17,83,360 crore (as on 8th March 2026). The Ministry-wise and State-wise details of procurement made through GeM are placed at **Annexure-I** and **Annexure-II** respectively.

(b) The percentage of total Government procurement that is currently routed through GeM is not available. Further, the following are various initiatives for enhancing GeM adoption for full integration:

- MoUs signed with all States and UTs to promote adoption of GeM
- Several States including Uttar Pradesh, Gujarat, Assam, Manipur, Uttarakhand, Himachal Pradesh, Chhattisgarh and Delhi have issued comprehensive guidelines for procurement through GeM.

- Regular training programmes, workshops, boot camps and multilingual e-learning modules have been created for capacity building of buyers and sellers.
- MoUs signed with key seller associations to facilitate onboarding of sellers, catalogue uploading and training of their members.

(c) Requirement of Caution Money was removed from GeM on 30th July, 2025 to promote ease of doing business on GeM. Caution Money has been refunded to more than 22,600 sellers who had previously submitted the Caution Money. In addition 1.15 lakh profile completed sellers who have registered after 30th July, 2025 were not required to submit any Caution Money.

(d) The State-wise procurement made by Panchayats and Cooperatives are placed at **Annexure III** and **Annexure IV** respectively. The following steps have been taken to enhance usage of GeM at grassroots level:

- i. Integration of GeM with the e-GramSwaraj portal to facilitate procurement by Panchayati Raj Institutions.
- ii. Capacity building through training programmes, workshops, boot camps and multilingual e-learning modules created for buyers and sellers, including Panchayats.
- iii. Multilingual helpdesk and support ecosystem for resolving procurement and operational issues on the platform.
- iv. Initiatives to strengthen the seller ecosystem, including onboarding of MSEs, women-led enterprises, SC/ST entrepreneurs and SHGs.
- v. Special drives for onboarding cooperatives in coordination with the Ministry of Cooperation and NCUI.

(e) GeM has following mechanisms in place to prevent cartelization, bid manipulation, or concentration of contracts among limited vendors:

- i. GeM provides feature of "Bid Representation" window wherein buyers are mandatorily required to examine and respond to all representations submitted by prospective bidders prior to bid opening. The system does not permit opening of bids unless such representations are addressed.
- ii. GeM has enabled a feature of "Challenge Rejection Window" wherein a bidder can represent against the disqualification from the bidding process, and a buyer is mandatorily required to provide response to such representation before proceeding for financial evaluation.
- iii. The IP addresses of participating bidders are displayed to the Buyer, to examine potential collusion if any before proceeding, and wherever warranted, disqualify bidders.
- iv. GeM has deployed advanced analytics tools to detect procurement anomalies such as order splitting, suspicious bidding, abnormal pricing, and potential collusion, with flagged cases reflected on primary buyer's dashboards for action.
- v. Anti-competitive behaviour or cartel formation is classified as a Severe/Grave deviation under GeM's Incident Management framework, with proven cases attracting suspension of up to 365 days.

ANNEXURE-I

Annexure referred to in reply to Part (a) of the Rajya Sabha Unstarred Question No. 3232 for answer on 20.03.2026.

S.No.	Ministry	Order Value (INR in cr)
1	Ministry of Agriculture and Farmers Welfare	5,623.49
2	Ministry of AYUSH	1,104.17
3	Ministry of Chemicals and Fertilizers	10,251.84
4	Ministry of Civil Aviation	5,826.02
5	Ministry of Coal	411,963.08
6	Ministry of Commerce and Industry	1,990.21
7	Ministry of Communications	11,719.54
8	Ministry of Consumer Affairs Food and Public Distribution	13,187.76
9	Ministry of Cooperation	89.97
10	Ministry of Corporate Affairs	519.94
11	Ministry of Culture	1,801.04
12	Ministry of Defence	257,475.32
13	Ministry of Development of North Eastern Region	129.17
14	Ministry of Drinking Water and Sanitation	113.17
15	Ministry of Earth Sciences	1,439.02
16	Ministry of Education	21,590.84
17	Ministry of Electronics and Information Technology	19,114.83
18	Ministry of Environment Forest and Climate Change	912.57
19	Ministry of External Affairs	736.05
20	Ministry of Finance	70,727.45
21	Ministry of Fisheries Animal Husbandry Dairying	667.67
22	Ministry of Food Processing Industries	137.14
23	Ministry of Health and Family Welfare	31,755.77
24	Ministry of Heavy Industries and Public Enterprises	41,108.24
25	Ministry of Home Affairs	28,722.47
26	Ministry of Housing & Urban Affairs (MoHUA)	2,987.08
27	Ministry of Housing and Urban Poverty Alleviation	56.83
28	Ministry of Human Resource Development	3.62
29	Ministry of Information and Broadcasting	2,346.74
30	Ministry of Jal Shakti	393.32
31	Ministry of Labour and Employment	6,257.83
32	Ministry of Law and Justice	241.18
33	Ministry of Micro Small and Medium Enterprises	3,037.80
34	Ministry of Mines	23,190.82
35	Ministry of Minority Affairs	100.92
36	Ministry of New and Renewable Energy	364.25
37	Ministry of Panchayati Raj	85.10
38	Ministry of Parliamentary Affairs	24.41
39	Ministry of Personnel Public Grievances and Pensions	708.00
40	Ministry of Petroleum and Natural Gas	171,467.89
41	Ministry of Ports, Shipping and Waterways	12,134.22

42	Ministry of Power	146,443.42
43	Ministry of Railways	45,202.01
44	Ministry of Road Transports and highways	774.55
45	Ministry of Rural Development	291.24
46	Ministry of Science and Technology	5,376.14
47	Ministry of Skill Development and Entrepreneurship	552.17
48	Ministry of Social Justice and Empowerment	1,792.58
49	Ministry of Statistics and Programme Implementation	2,033.59
50	Ministry of Steel	67,030.93
51	Ministry of Textiles	976.27
52	Ministry of Tourism	446.61
53	Ministry of Tribal Affairs	367.99
54	Ministry of Urban Development	1,089.51
55	Ministry of Water Resources River Development and Ganga Rejuvenation	1,650.46
56	Ministry of Women and Child Development	305.25
57	Ministry of Youth Affairs and Sports	1,285.96
	Grand Total	1,437,725.51

ANNEXURE-II

Annexure referred to in reply to Part (a) of the Rajya Sabha Unstarred Question No. 3232 for answer on 20.03.2026.

S No	State/UT	Total Order Value (INR in lakhs)
1	ANDAMAN AND NICOBAR ISLANDS	134,245.87
2	ANDHRA PRADESH	288,414.74
3	ARUNACHAL PRADESH	41,158.54
4	ASSAM	1,015,962.10
5	BIHAR	1,334,926.87
6	CHANDIGARH	504,486.07
7	CHHATTISGARH	777,797.15
8	DADRA AND NAGAR HAVELI & DAMAN AND DIU	54,661.13
9	DELHI	1,580,197.53
10	GOA	29,750.09
11	GUJARAT	4,752,131.91
12	HARYANA	361,354.41
13	HIMACHAL PRADESH	144,203.73
14	JAMMU AND KASHMIR	1,129,586.57
15	JHARKHAND	828,571.56
16	KARNATAKA	586,028.36
17	KERALA	332,480.97
18	LADAKH	61,085.11
19	LAKSHADWEEP	7,979.89
20	MADHYA PRADESH	1,382,878.50
21	MAHARASHTRA	2,803,075.31
22	MANIPUR	61,352.84
23	MEGHALAYA	32,465.82
24	MIZORAM	27,969.94
25	NAGALAND	34,425.97
26	ORISSA	921,843.80
27	PUDUCHERRY	80,390.67
28	PUNJAB	484,935.72
29	RAJASTHAN	350,364.36
30	SIKKIM	15,875.84
31	TAMIL NADU	489,655.72
32	TELANGANA	253,148.03
33	TRIPURA	124,807.43
34	UTTAR PRADESH	8,688,326.65
35	UTTARAKHAND	405,097.32
36	WEST BENGAL	360,422.67
	Grand Total	30,482,059.22

ANNEXURE III

Annexure referred to in reply to Part (d) of the Rajya Sabha Unstarred Question No. 3232 for answer on 20.03.2026.

S.no	Panchayat of State	Order Value (INR in lakhs)
1	MAHARASHTRA	93,162.14
2	BIHAR	27,056.20
3	HARYANA	11,184.04
4	CHHATTISGARH	7,106.78
5	MADHYA PRADESH	4,763.86
6	KARNATAKA	1,470.69
7	WEST BENGAL	1,212.11
8	UTTARAKHAND	984.53
9	JHARKHAND	760.99
10	TAMIL NADU	677.19
11	UTTAR PRADESH	389.17
12	GUJARAT	340.40
13	ORISSA	222.52
14	RAJASTHAN	135.63
15	HIMACHAL PRADESH	110.28
16	TRIPURA	52.21
17	ANDHRA PRADESH	18.95
18	KERALA	10.96
19	ASSAM	3.53
20	PUNJAB	2.15
21	GOA	0.37
22	TELANGANA	0.12
	Grand Total	149,664.83

ANNEXURE IV

Annexure referred to in reply to Part (d) of the Rajya Sabha Unstarred Question No. 3232 for answer on 20.03.2026.

S.No.	Cooperative of State	Order Value (INR in lakhs)
1	ANDAMAN AND NICOBAR ISLANDS	82.86
2	ASSAM	2.22
3	BIHAR	5,117.58
4	CHANDIGARH	263.21
5	CHHATTISGARH	1,410.84
6	DELHI	1,151.92
7	GUJARAT	661.45
8	HARYANA	394.88
9	HIMACHAL PRADESH	94.48
10	JHARKHAND	915.28
11	KARNATAKA	0.01
12	KERALA	143.79
13	MADHYA PRADESH	785.81
14	MAHARASHTRA	174.11
15	ORISSA	108.06
16	PUNJAB	2,113.18
17	RAJASTHAN	320.08
18	TAMIL NADU	147.57
19	TELANGANA	0.81
20	TRIPURA	144.76
21	UTTAR PRADESH	21,706.84
22	UTTARAKHAND	852.85
23	WEST BENGAL	4,244.65
24	Multi state cooperatives	37,431.35
	Total	78,268.58